

To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 50/2015-2020
New Delhi, Dated: 8 January, 2019

Subject: Import policy for electronics and IT Goods under Schedule – I (Import Policy) of ITC (HS), 2017.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby inserts the following Import Policy and Policy Condition for new Electronics and IT Goods under General Notes 2 (C):

"Import policy for electronics and IT Goods:

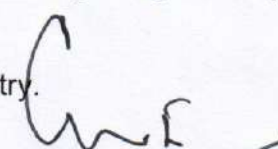
The import of Notified Goods under the "Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012, as amended from time to time, will be allowed subject to registration with the Bureau of Indian Standards (BIS), or on specific exemption letter from Ministry of Electronics and Information Technology (MeitY) for a particular consignment, as per provisions of Gazette Notification SO No.3022 dated 11.09.2013. Accordingly, import of unregistered / non-compliant notified products as in CRO, 2012, as amended is "prohibited".

Import consignments without valid registration with BIS shall be re-exported by the importer failing which Customs shall deform the goods and dispose them as scrap under intimation to MeitY.

2. Further, the above is also inserted as Policy Condition No.2 under Chapter 84 and Policy Condition No.5 under Chapter 85 of ITC (HS), 2017, Schedule 1 (Import Policy).

3. **Effect of this Notification:** Import Policy on Notified Goods under Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012, is laid down.

This issues with the approval of Minister of Commerce & Industry.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India
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[Issued from F.No.01/89/180/39/AM-13/PC-2 (A)/e 2261]

To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 32/2015-2020
New Delhi, Dated: 17th September, 2020

Subject: Insertion of Policy condition in Chapter 85 and 94 of ITC (HS), 2017, Schedule – I (Import Policy).


S.O.(E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby adds a new policy condition in Chapters 85 and 94 of ITC(HS), 2017, Schedule-I (Import Policy).

2. A new policy condition is added as Policy Condition No. 7 in Chapter 85 and Policy Condition No. 1 in Chapter 94 of the ITC(HS), 2017, Schedule-I (Import Policy):

“For the LED products and DC or AC supplied control gears for LED modules as notified under the “Electronics and Information Technology goods (Requirement of Compulsory Registration) Order, 2012”, sample(s) will be picked up on random basis from the randomly selected consignments and will be sent to BIS recognized Labs for testing of limited defined non-destructive safety parameters from the IS standard applicable on the product, as identified by MeitY from time to time. Further, for such consignments, clearance would be given by Customs to only those consignments where the randomly selected sample has complied with the requirements of standard for the defined parameters. However, if the sample drawn fails to meet the requirements of standard, such consignment will be sent back or will be destroyed at the cost of importer.”

3. **Effect of the Notification:** A new Policy Condition is added in Chapter 85 and 94 of ITC(HS), 2017, Schedule-I (Import Policy) to enable random sampling of LED products and Control Gear for LED products notified under "Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012".

This issues with the approval of Minister of Commerce & Industry.


17/09/2020
(Amit Yadav)

Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(File No. 01/89/180/39/AM-13/PC-2[A]/Part-II/E-20555)

No. 37(4)/2018-IPHW
Ministry of Electronics & Information Technology
6, CGO Complex, Lodhi Road, New Delhi-110003

Dated: - 11.12.2018

Subject: Authorization for deformation of non-compliant/unregistered notified goods under the Schedule of "Electronics and IT Goods (Requirement for Compulsory Registration) Order, 2012".

As per the provision of Section 2(a) (2) of Gazette Notification S.O. No. 2034(E) dated 5.07.2013, the Appropriate Authority has authorized the Customs Authorities/officers at all ports/ICDs for deforming the non-compliant/unregistered goods notified under the "Electronics and IT Goods (Requirement for Compulsory Registration) Order, 2012" which do not meet the labelling requirements prescribed by BIS beyond scrap and dispose them.

2. This issues with the approval of Secretary, MeitY.

*OK letter Issued on
12/12/2018*



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